

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 44/82-ALC4/2009 MEETING DATE : 27.01.2010

The Meeting No.44/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 27.01.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri Shyam Lal, FTDO

Case No. B-423	M/s Grand Organics Pvt. Ltd.
Norms Committee Meeting No. 44/10	File No. 01/82/050/00408/AM07
Meeting Date 27.01.2010	RAF No. 17/24/040/00020/AM07
Adv. Lic. No. 1710001360 dated 19.06.2006	
Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.	

Case No. B-424	M/s Supreet Chemicals Pvt. Ltd.
Norms Committee Meeting No. 44/10	File No. 01/83/050/01155/AM08
Meeting Date 27.01.2010	RAF No. 03/95/040/00513/AM08
Adv. Lic. No.0310442627 dated 11.09.2007	
Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.	

Case No. B-425	M/s Goodwill Chemical Industries
Norms Committee Meeting No. 44/10	File No. 01/82/050/00504/AM06
Meeting Date 27.01.2010	RAF No. 03/94/040/00504/AM06
Adv. Lic. No. 0310342024 dated 08.08.2005	
Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.	

Case No. B-426	M/s Clean Science and Technology Pvt. Ltd.
Norms Committee Meeting No. 44/10	File No. 01/82/050/01729/AM09
Meeting Date 27.01.2010	RAF No. 31/24/040/00334/AM09
Adv. Lic. No. 3110037729 dated 18.03.2009	
Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.	

Case No. B-427	M/s Yasho Industries Pvt. Ltd.
Norms Committee Meeting No. 44/10	File No. 01/83/050/00082/AM07
Meeting Date 27.01.2010	RAF No. 03/95/040/00056/AM07
Adv. Lic. No. 0310377187 dated 24.04.2006	
Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.	

Case No. B-428	M/s Alembic Ltd.
Norms Committee Meeting No. 44/10	File No. 01/87/050/00568/AM07 File No.01/87/050/00569/AM07
Meeting Date 27.01.2010	RAF No. 34/24/040/00155/AM07 RAF No. 34/24/040/00155/AM07
Adv. Lic. No. 3410016993 dated 25.09.2006 Adv.Lic. No.3410016999 dated 25.09.2006	

Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/23/2007-PI-III dated 18.04.2007 and No.35011/23/2007-PI-III dated 20.01.2007 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Advance Licence No.3410016993 dated 25.09.2006

Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Azithromycin Crude	1 kg.	1.	Erythromycin Base	1.75 KGA
		2.	Hydroxilamine Hcl	0.91 kg
		3.	Methane Sulfonyl Chloride	2.72 kg
		4.	Methanol	0.72 kg
		5.	Acetone	6.45 kg
		6.	Ethyl Alcohol	2.81 kg
		7.	Platinum Metal	1.00 gm

Advance Licence No.3410016999 dated 25.09.2006

Export product	Export Qty.	Sl.No.	Import items	Qty allowed
AZA Erythromycin	1 kg.	1.	Erythromycin Base	1.86 KGA
		2.	Hydroxilamine Hcl	0.94 kg
		3.	Methane Sulfonyl Chloride	0.69 kg
		4.	Methanol	1.09 kg
		5.	Acetone	1.27 kg

		6.	Ethyl Alcohol	3.00 ltrs.
		7.	Platinum Metal	0.298 gm
The earlier decision taken by NC in its 2/82 meeting held on 16.05.2007 stands withdrawn. RA concerned may take further necessary action as per above decision of NC				

Case No. B-429	M/s Glenmark Pharma Ltd.
Norms Committee Meeting No. 44/10	File No. 01/82/050/00157/AM08
Meeting Date 27.01.2010	RAF No. 03/94/040/00047/AM08
Adv. Lic. No. 0310427357 dated 19.04.2007	
Committee decided to defer case for 23.02.2010 for comments of Department of Pharmaceuticals.	

Case No. B-430	M/s Geltec Pvt. Ltd.
Norms Committee Meeting No. 44/10	File No. 01/85/050/00075/AM10
Meeting Date 27.01.2010	RAF No. 03/94/040/00344/AM10
Adv. Lic. No. 0310531081 dated 28.07.2009	
Committee decided to forward a copy of application to Ministry of FPI for their comments. Accordingly, case was deferred for 23.02.2010.	

Case No. B-431	M/s Sequent Scientific Ltd.
Norms Committee Meeting No. 44/10	File No. 01/82/050/00252/AM09
Meeting Date 27.01.2010	RAF No. 03/95/040/01187/AM08
Adv. Lic. No. 0310463534 dated 03.03.2008	
Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.	

Case No. B-432	M/s Suven Life Science Ltd.
Norms Committee Meeting No. 44/10	File No. 01/82/050/00682/AM09
Meeting Date 27.01.2010	RAF No. 09/24/040/00086/AM09
Adv. Lic. No. 0910034200 dated 06.06.2008	
Committee decided to defer case for 23.02.2010 for comments of Department of Pharmaceuticals.	

Case No. B-433	M/s Gulbrandsen Chemicals Pvt. Ltd.
Norms Committee Meeting No. 44/10	File No. 01/82/162/00902/AM09
Meeting Date 27.01.2010	RAF No. 34/24/040/00144/AM09
Adv. Lic. No. 3410022657 dated 06.11.2008	
Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.	

Case No. B-434	M/s FMC India Pvt. Ltd.
Norms Committee Meeting No. 44/10	File No. 01/82/050/00776/AM09
Meeting Date 27.01.2010	RAF No. 07/24/040/00192/AM09
Adv. Lic. No. 0710058651 dated 22.07.2008	
Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.	

Case No. B-435	M/s Cipla Ltd.
Norms Committee Meeting No. 44/10	File No. 01/82/050/01193/AM09
Meeting Date 27.01.2010	RAF No. 03/94/040/00720/AM09
Adv. Lic. No. 0310491564 dated 22.10.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/153/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Case No. B-436	M/s Grand Organics Pvt. Ltd.
Norms Committee Meeting No. 44/10	File No. 01/82/050/00624/AM07
Meeting Date 27.01.2010	RAF No. 17/24/040/00028/AM07
Adv. Lic. No. 1710001385 dated 26.07.2006	
Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.	

Case No. A-201	M/s Avignon Exim Pvt. Ltd.			
Norms Committee Meeting No. 44/10	File No. 01/82/050/01679/AM09			
Meeting Date 27.01.2010	RAF No. 03/94/040/01303/AM08			
Adv. Lic. No. 0310508498 dated 20.02.2009				
Committee considered case as per agenda and in light of earlier decision taken in 22/AM03 meeting held on 04.12.02002 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Alpha Picolinic Acid	1 Kg.	1.	Pyridine Base-L containing average 40% Alpha Picoline	4.30 kg
		2.	Potassium Permanganate	5.80 kg
		3.	Iso Propyl Alcohol	6.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-202	M/s Avignon Exim Pvt. Ltd.			
Norms Committee Meeting No. 44/10	File No. 01/82/050/01507/AM09			
Meeting Date 27.01.2010	RAF No. 03/94/040/00316/AM09			
Adv. Lic. No. 0310501151 dated 05.01.2009				
Committee considered case as per agenda and in light of earlier decision taken in 51/83 meeting held on 26.03.2008 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,6 Di Picoline Acid	1 Kg.	1.	Pyridine Base-M containing 20% 2,6 Lutidine	8.00 kg
		2.	Potassium Permanganate	11.00 kg
		3.	Iso Propyl Alcohol	7.00 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-203	M/s Avignon Exim Pvt. Ltd.
Norms Committee Meeting No. 44/10	File No. 01/82/050/00815/AM10
Meeting Date 27.01.2010	RAF No. 03/94/040/00437/AM10
Adv. Lic. No. 0310539141 dated 24.09.2009	
Committee considered case as per agenda and in light of earlier decision taken in 43/82 meeting held on 19.01.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para	

4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nicinamide/Nicotinamide	1 Kg.	1.	Beta Picoline	2.70 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. C-30	M/s Filtra Speciality Catalyst Ltd.
Norms Committee Meeting No. 44/10	File No. 01/82/162/00006/AM10
Meeting Date 27.01.2010	
Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.	

1	Case No.:26/7/83-ALC1/2006	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00095/AM07/	RLA File :07/24/040/00046/AM07/	Lic.No/Date:0710044550 26.04.2006	Defer Date:23.02.2010
	Decision :Committee decided to examine the case on file and defer for 23.02.2010.			

2

Case No.:10/17/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/83/050/00073/AM08/	RLA File :03/95/040/00011/AM08/	Lic.No/Date:0310425948 09.04.2007		
Decision : Committee considered case as per agenda and observed that the case pertains to 2007 and no comments are forthcoming. The Committee, in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L-(+)-Selenomethionine	1 Kg.	1.	L-Methionine	2.5 kg
RA concerned may take further necessary action as per above decision of NC.Nebivo				

3	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:23.02.2010
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish the following information vide letter dated 21.10.2009, but no reply has been received so far.			

1. Production and consumption data certified by Central Excise Authority.
2. Copy of E.P. Shipping Bills.
3. Correct ITC(HS) Code of the export product.

It was, therefore, decided to remind the firm to furnish the above information within 15 days under intimation to RA. Accordingly, case was deferred for 23.02.2010

4	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date:23.02.2010
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 20.11.2009, which has been received from the firm vide their letter dated 28.11.2009. It was, therefore, decided to furnish the copy of application alongwith the copy of reply of firm to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 23.02.2010.			

5	Case No.:12/37/82-ALC4/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/01331/AM09/	RLA File :08/24/040/00172/AM09/	Lic.No/Date:0810076282 27.11.2008	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.			

6

Case No.:16/54/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/01718/AM09/	RLA File :05/24/040/00615/AM09/	Lic.No/Date:0510238452 20.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/216/2009-PI-(Norms) dated 21.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
[(S)-(E)-2-[3-[3-[2-(7-Chloro-2-Quinoliny)-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol (MT8)	1 Kg.	1.	7-Chloroquinaldine	2.18 kg
		2.	Isophthalaldehyde	1.97 kg
		3.	Methyl-2-Iodobenzoate	1.92 kg
		4.	(-)-Diisopinocampheyl Chloroborane	2.55 kg
		5.	Tetrahydrofuran	21.54 kg
		6.	Cerium Chloride	0.93 kg
RA concerned may take further necessary action as per above decision of NC.				

7	Case No.:1/3/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00013/AM10/	RLA File :03/94/040/01069/AM09/	Lic.No/Date:0310514552 03.04.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

8	Case No.:8/4/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00029/AM10/	RLA File :03/95/040/01007/AM09/	Lic.No/Date:0310516119 17.04.2009	Defer Date:23.02.2010
	Decision :Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.			

9	Case No.:2/9/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00115/AM10/	RLA File :05/24/040/00091/AM10/	Lic.No/Date:0510241724 19.05.2009	Defer Date:23.02.2010
	Decision : Committee decided to examine the case on file whether the norms for the export product Oseltamivir Phosphate has been fixed earlier. Accordingly, case was deferred for 23.02.2010.			

10

Case No.:24/14/82-ALC4/2009	Party Name:BELCO PHARMA	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00194/AM10/	RLA File :05/24/040/00632/AM09/	Lic.No/Date:0510241948 21.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/250/2009-PI(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Cream 5 gm Tube	1 No.	1.	Hydrocortisone Base	0.0510 gm/5 gm Tube
Hydrocortisone Cream 15 gm Tube	1 No.	1.	Hydrocortisone Base	0.153 gm/15 gm Tube
RA concerned may take further necessary action as per above decision of NC.				

11	Case No.:13/13/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00153/AM10/	RLA File :03/95/040/00994/AM09/	Lic.No/Date:0310523242 09.06.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.			

12	Case No.:22/22/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00479/AM10/	RLA File :09/24/040/00099/AM10/	Lic.No/Date:0910038364 25.06.2009	Defer Date:23.02.2010
	Decision :Committee decided to defer case for23.02.2010 for comments of Department of Pharmaceuticals.			

13	Case No.:5/21/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00432/AM10/	RLA File :09/24/040/00097/AM10/	Lic.No/Date:0910038362 25.06.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

14	Case No.:21/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00250/AM10/	RLA File :09/24/040/00104/AM10/	Lic.No/Date:0910038365 26.06.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.			

15	Case No.:13/19/82-ALC4/2009		Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.		Meet No/Date:44/82-ALC4/2009 27.01.2010		Status:Case Approved	
	HQ File :01/82/050/00391/AM10/		RLA File :03/95/040/00153/AM10/		Lic.No/Date:0310526342 29.06.2009			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC dated 12.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Sorbitan Mono Stearate		1 Kg.	1.	Stearic Acid	0.634 kg		
2.				Sorbitol 70%	0.480 kg			
RA concerned may take further necessary action as per above decision of NC.								

16	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Deferred
	HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Defer Date:27.01.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.			

17	Case No.:25/15/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00254/AM10/	RLA File :09/24/040/00087/AM10/	Lic.No/Date:0910038375 29.06.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.			

18	Case No.:30/15/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2009 01.12.2009	Status:Case Deferred
	HQ File :01/82/050/00259/AM10/	RLA File :05/24/040/00183/AM10/	Lic.No/Date:0510244703 27.01.2010	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

19	Case No.:20/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved																														
	HQ File :01/82/050/00477/AM10/	RLA File :09/24/040/00115/AM10/	Lic.No/Date:0910038406 02.07.2009																															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/289/2009-PI-III dated 29.12.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="8">Nevirapine</td><td rowspan="8">1 kg.</td><td>1.</td><td>Malononitrile</td><td>1.0722 kg</td></tr> <tr> <td>2.</td><td>Methylene Chloride</td><td>4.00 kg</td></tr> <tr> <td>3.</td><td>Phosphorous Oxychloride</td><td>4.2611 kg</td></tr> <tr> <td>4.</td><td>Phosphorous Pentachloride</td><td>0.5781 kg</td></tr> <tr> <td>5.</td><td>2-Chloro Nicotinic Acid</td><td>1.1059 kg</td></tr> <tr> <td>6.</td><td>Pyridine</td><td>0.566 kg</td></tr> <tr> <td>7.</td><td>Methyl Tert. Butyl Ether</td><td>3.010 kg</td></tr> <tr> <td>8.</td><td>Cyclopropylamine</td><td>1.20 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Nevirapine	1 kg.	1.	Malononitrile	1.0722 kg	2.	Methylene Chloride	4.00 kg	3.	Phosphorous Oxychloride	4.2611 kg	4.	Phosphorous Pentachloride	0.5781 kg	5.	2-Chloro Nicotinic Acid	1.1059 kg	6.	Pyridine	0.566 kg	7.	Methyl Tert. Butyl Ether	3.010 kg	8.	Cyclopropylamine
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																														
Nevirapine	1 kg.	1.	Malononitrile	1.0722 kg																														
		2.	Methylene Chloride	4.00 kg																														
		3.	Phosphorous Oxychloride	4.2611 kg																														
		4.	Phosphorous Pentachloride	0.5781 kg																														
		5.	2-Chloro Nicotinic Acid	1.1059 kg																														
		6.	Pyridine	0.566 kg																														
		7.	Methyl Tert. Butyl Ether	3.010 kg																														
		8.	Cyclopropylamine	1.20 kg																														

20	Case No.:21/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00478/AM10/	RLA File :09/24/040/00114/AM10/	Lic.No/Date:0910038407 02.07.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals..			

21	Case No.:10/21/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved															
	HQ File :01/82/050/00437/AM10/	RLA File :07/24/040/00148/AM10/	Lic.No/Date:0710065872 09.07.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/289/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Nortriptyline Hcl</td><td rowspan="3">1 kg.</td><td>1.</td><td>1,Bromo 3 Chloro Propane</td><td>0.96 kg</td></tr> <tr> <td>2.</td><td>Tetra Hydro Furan</td><td>0.71 kg</td></tr> <tr> <td>3.</td><td>Ethyl Chloro Formate</td><td>0.46 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Nortriptyline Hcl	1 kg.	1.	1,Bromo 3 Chloro Propane	0.96 kg	2.	Tetra Hydro Furan	0.71 kg	3.	Ethyl Chloro Formate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Nortriptyline Hcl	1 kg.	1.	1,Bromo 3 Chloro Propane	0.96 kg															
		2.	Tetra Hydro Furan	0.71 kg															
		3.	Ethyl Chloro Formate	0.46 kg															

22	Case No.:24/22/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00481/AM10/	RLA File :08/24/040/00089/AM10/	Lic.No/Date:0810081376 10.07.2009	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms as per SION A-412 with 2% wastage or as applied by firm whichever is lower. RA concerned may take further necessary action as per above decision of NC.			

23	Case No.:28/22/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved																					
	HQ File :01/82/050/00485/AM10/	RLA File :03/94/040/00254/AM10/	Lic.No/Date:0310528367 10.07.2009																						
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/08 meeting held on 10.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Lercanidipine</td><td rowspan="5">1 Kg.</td><td>1.</td><td>3,3-Diphenyl Propolamine</td><td>1.19 kg</td></tr> <tr> <td>2.</td><td>Tetrahydrofuran</td><td>2.90 kg</td></tr> <tr> <td>3.</td><td>Methylene Chloride</td><td>4.88 kg</td></tr> <tr> <td>4.</td><td>1-Chloro-2 Methyl-2 Propanol</td><td>0.507 kg</td></tr> <tr> <td>5.</td><td>Isopropyl acetate</td><td>6.83 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Lercanidipine	1 Kg.	1.	3,3-Diphenyl Propolamine	1.19 kg	2.	Tetrahydrofuran	2.90 kg	3.	Methylene Chloride	4.88 kg	4.	1-Chloro-2 Methyl-2 Propanol	0.507 kg	5.	Isopropyl acetate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Lercanidipine	1 Kg.	1.	3,3-Diphenyl Propolamine	1.19 kg																					
		2.	Tetrahydrofuran	2.90 kg																					
		3.	Methylene Chloride	4.88 kg																					
		4.	1-Chloro-2 Methyl-2 Propanol	0.507 kg																					
		5.	Isopropyl acetate	6.83 kg																					

RA concerned may take further necessary action as per above decision of NC.

24	Case No.:14/21/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00441/AM10/	RLA File :22/24/040/00012/AM10/	Lic.No/Date:2210009104 15.07.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Department of Pharmaceuticals.			

25	Case No.:5/22/82-ALC4/2009	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00462/AM10/	RLA File :22/24/040/00016/AM10/	Lic.No/Date:2210009103 15.07.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Department of Pharmaceuticals.			

26

Case No.:27/22/82-ALC4/2009	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00484/AM10/	RLA File :03/94/040/01137/AM09/	Lic.No/Date:0310529091 16.07.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/08 meeting held on 10.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperazine Adipate BP/USP	1 Kg.	1.	Diethyl diamine Piperazine	0.380 kg
		2.	Adipic Acid	0.675 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:29/22/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
	HQ File :01/82/050/00486/AM10/	RLA File :08/24/040/00085/AM10/	Lic.No/Date:0810081548 17.07.2009		
	Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Carvedilol 3.125 mg Tablet	1 Million	1.	Carvedilol	3.1875 kg
			2.	Crospovidone NF	2.75 kg
			3.	Povidone K30	1.00 kg

		4.	Magnesium Stearate	0.450 kg
		5.	Lactose Monohydrate	37.4875 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE Round Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 300 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
Carvedilol 6.25 mg Tablet	1 million	1.	Carvedilol	6.375 kg
		2.	Crospovidone NF	5.50 kg
		3.	Povidone K30	2.00 kg
		4.	Magnesium Stearate	0.900 kg
		5.	Lactose Monohydrate	74.975 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE Round Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 300 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
Carvedilol 12.5 mg Tablet	1 million	1.	Carvedilol	12.75 kg
		2.	Crospovidone NF	11.00 kg
		3.	Povidone K30	4.22 kg
		4.	Magnesium Stearate	1.80 kg
		5.	Lactose Monohydrate	149.95 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE Round Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 300 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
Carvedilol 25.0 mg Tablet	1 million	1.	Carvedilol	25.50 kg

	2.	Crospovidone NF	22.00 kg
	3.	Povidone K30	8.00 kg
	4.	Magnesium Stearate	3.60 kg
	5.	Lactose Monohydrate	299.90 kg
	6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
	7.	75 CC White HDPE Round Bottle	-do-
	8.	100 CC White HDPE Round Bottle	-do-
	9.	150 CC White HDPE Round Bottle	-do-
	10.	Bottle 300 CC White HDPE	-do-
	11.	33 MM White PP Screw Cap	-do-
	12.	38 MM White PP Screw Cap	-do-
	13.	53 MM White PP Screw Cap	-do-
	RA concerned may take further necessary action as per above decision of NC.		

28	Case No.:32/22/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00489/AM10/	RLA File :07/24/040/00165/AM10/	Lic.No/Date:0710066086 21.07.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

29	Case No.:7/36/82-ALC4/2009	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00732/AM10/	RLA File :22/24/040/00019/AM10/	Lic.No/Date:2210009119 22.07.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

30	Case No.:7/22/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
	HQ File :01/82/050/00464/AM10/	RLA File :09/24/040/00136/AM10/	Lic.No/Date:0910038741 30.07.2009		
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O.. No.35011/98/2007-PI-III dated 31.03.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Mebeverine Hcl	1 Kg.	1.	Methyl-2-Chloromethyl Propionate	0.66 kg
			2.	Veratic Acid	0.56 kg

		3.	Methanol	0.45 kg
		4.	Toluene	0.57 kg
		5.	1,4-Dibromobutane	0.84 kg
RA concerned may take further necessary action as per above decision of NC.				

31	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Defer Date:23.02.2010
	Decision :Committee decided to defer the case for 23.02.2010 for comments of Deptt. of C&PC.			

32

Case No.:19/21/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00446/AM10/	RLA File :09/24/040/00187/AM10/	Lic.No/Date:0910038882 11.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/289/2009-PI-III dated 29.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oseltamivir Phosphate	1 Kg.	1.	Shikimic Acid	4.025 kg
		2.	2,2-Dimethoxy Propane	0.043 kg
		3.	3-Pentanone	14.239 kg
		4.	Trifluoromethane Sulfonic Acid	0.204 kg
		5.	Triethyl Silane	3.00 kg
		6.	Methanol	2.410 kg
		7.	Methylene Chloride	13.52 kg
		8.	Tetrahydrofuran	2.77 kg
		9.	Dimethyl formamide	1.57 kg
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:25/21/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00452/AM10/	RLA File :09/24/040/00177/AM10/	Lic.No/Date:0910038895 12.08.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/239/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as			

per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2S)-(1-Tetrahydropyramid-2-one)-3-Methyl Butanoic Acid	1 Kg.	1.	L-Valine	1.11 kg
		2.	Methylene Chloride	13.41 kg
		3.	Iso Propyl Alcohol	4.45 kg
		4.	Methanol	6.47 kg
		5.	Acrylonitrile	1.00 kg
		6.	Methyl Chloroformate	1.43 kg

RA concerned may take further necessary action as per above decision of NC.

34	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of DC(MSME).			

35	Case No.:27/21/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00454/AM10/	RLA File :03/94/040/00225/AM10/	Lic.No/Date:0310533516 12.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

36	Case No.:11/22/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00468/AM10/	RLA File :31/24/040/00091/AM10/	Lic.No/Date:3110039626 19.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

37	Case No.:33/22/82-ALC4/2009	Party Name:PRIVI ORGANICS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status: Case Deferred
	HQ File :01/82/050/00490/AM10/	RLA File :03/95/040/00310/AM10/	Lic.No/Date:0310534394 20.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

38	Case No.:1/23/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
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HQ File :01/82/050/00493/AM10/	RLA File :05/24/040/00195/AM10/	Lic.No/Date:0510248081 21.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg
RA concerned may take further necessary action as per above decision of NC.				

39

Case No.:34/22/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
HQ File :01/82/050/00491/AM10/	RLA File :04/24/040/00103/AM10/	Lic.No/Date:0410107095 21.08.2009	

Decision : Committee considered case as per agenda and in consultation with representative of DIPP present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Surgical Sutures-Silkam	1 No.	1.	NEEDLE (5 TO 80 MM LENGTH) (SURGICAL NEEDLES - COMPONENT)	Net to net
		2.	SILK BLACK NON STERILE THREAD (USP 0 TO 8 / 0) (SUTURE THREADS - COMPONENT)	1.01 mtr/mtr. content in the export product
		3.	SUPPORT CARD (DDP CARDS - PACKING MATERIAL)	As per packing policy
		4.	ALUMINUM FOIL - PLAIN (ALUMINUM FOIL - PACKING MATERIAL)	As per packing policy
		5.	ALUMINUM FOIL - SILKAM (ALUMINUM FOIL - PACKING MATERIAL)	As per packing policy
		6.	PAPER PLAIN FOIL 373 MM (PAPER FOIL - PACKING	As per packing policy

			MATERIAL)	
		7.	PETP / PE FOIL 12 / 50 383 MM (PACKING MATERIAL)	As per packing policy
		8.	PRINT RIBBON 110 MM (CONSUMABLE)	1.01 mtr/mtr. content in the export product
		9.	PRINT RIBBON 88 MM (CONSUMABLE)	1.01 mtr/mtr. content in the export product
		10	OUTER SLEEVE (PACKING MATERIAL)	As per packing policy
		11.	INNER TRAY (PACKING MATERIAL)	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

40

Case No.:35/22/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
HQ File :01/82/050/00492/AM10/	RLA File :04/24/040/00104/AM10/	Lic.No/Date:0410107097 21.08.2009	

Decision : Committee considered case as per agenda and in consultation with representative of DIPP present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Surgical Sutures- Daifilon	1 No.	1.	NEEDLE (5 TO 80 MM LENGTH) (SURGICAL NEEDLES - COMPONENT)	Net to net
		2.	Wetlen Polyamid Monofil NON STERILE THREAD (USP 0 TO 8 / 0) (SUTURE THREADS - COMPONENT)	1.01 mtr/mtr. content in the export product
		3.	SUPPORT CARD (DDP CARDS - PACKING MATERIAL)	As per packing policy
		4.	ALUMINUM FOIL - PLAIN (ALUMINUM FOIL - PACKING MATERIAL)	As per packing policy
		5.	ALUMINUM FOIL - Daifilon (ALUMINUM FOIL - PACKING MATERIAL)	As per packing policy
		6.	PAPER PLAIN FOIL 373 MM (PAPER Plain FOIL - PACKING MATERIAL)	As per packing policy
		7.	PETP / PE FOIL 12 / 50 383 MM PTEP/PE Foil (PACKING	As per packing policy

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Surgical Sutures-Catgut Chrom	1 No.	1.	NEEDLE (5 TO 80 MM LENGTH) (SURGICAL NEEDLES - COMPONENT)	Net to net
		2.	Catgut Chrom 1.5 Mtrs to 6 Mtrs (USP 0 TO 8 / 0) (SUTURE THREADS - COMPONENT)	1.01 mtr/mtr. content in the export product
		3.	Suture Carrier (Plastic Reel-Packing Material)	As per packing policy
		4.	ALUMINUM FOIL (ALUMINUM FOIL - PACKING MATERIAL)	As per packing policy
		5.	Genothern 98 mm wide (Pacining material)	As per packing policy
		6.	PAPER PLAIN FOIL 305 MM (PAPER FOIL - PACKING MATERIAL)	As per packing policy
		7.	PA / PE FOIL 3 CAV. Width-320 MM (PA/PE Foil-ACKING MATERIAL)	As per packing policy
		8.	PRINT RIBBON 110 MM (CONSUMABLE)	1.01 mtr/mtr. content in the export product
		9.	PRINT RIBBON 88 MM (CONSUMABLE)	1.01 mtr/mtr. content in the export product
		10.	OUTER SLEEVE (PACKING MATERIAL)	As per packing policy
		11.	INNER TRAY (PACKING MATERIAL)	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

43	Case No.:4/24/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00501/AM10/	RLA File :03/94/040/00454/AM10/	Lic.No/Date:0310535251 26.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

44	Case No.:6/24/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00503/AM10/	RLA File :05/24/040/00242/AM10/	Lic.No/Date:0510248395 26.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

45

Case No.:17/24/82-ALC4/2009	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00514/AM10/	RLA File :05/23/040/00011/AM10/	Lic.No/Date:0510248486 27.08.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 23.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Mica Ester	1 Kg.	1.	CMOBA	0.793 kg
		2.	Thiourea	0.360 kg
		3.	Triphenyl Phosphene	0.911 kg
		4.	Mercaptobenso Thiazol Disulphide	1.157 kg
		5.	Acetone	1.94 kg
		6.	Triethylamine	0.322 kg
RA concerned may take further necessary action as per above decision of NC.				

46	Case No.:8/24/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00505/AM10/	RLA File :31/24/040/00409/AM08/	Lic.No/Date:3110039743 27.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

47	Case No.:8/36/82-ALC4/2009	Party Name:SURYA MEDICARE LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00733/AM10/	RLA File :22/24/040/00022/AM10/	Lic.No/Date:2210009214 27.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

48	Case No.:9/24/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00506/AM10/	RLA File :03/95/040/00328/AM10/	Lic.No/Date:0310535518 27.08.2009	Defer Date:09.03.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/219/2009-PI(Norms) dated 28.01.2010, decided to call for actual production –consumption data for the last 5 years duly certified by Central Excise Authority. Accordingly, the case was deferred for 09.03.2010.			

49	Case No.:10/24/82-ALC4/2009		Party Name:AARTI INDUSTRIES LIMITED		Meet No/Date:44/82-ALC4/2009	Status:Case
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		27.01.2010	Deferred
HQ File :01/82/050/00507/AM10/	RLA File :03/94/040/00399/AM10/	Lic.No/Date:0310535665 28.08.2009	Defer Date:23.02.2010
Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

50

Case No.:11/24/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00508/AM10/	RLA File :09/24/040/00212/AM10/	Lic.No/Date:0910039090 28.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/332/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg
		2.	O-Xylene	1.04 kg
		3.	Sodium Methoxide Powder	0.416 kg
		4.	N-Methylformanilolde	0.083 kg
		5.	Methanol	2.31 kg
		6.	Methyl Formate	0.543 kg
RA concerned may take further necessary action as per above decision of NC.				

51

Case No.:12/24/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
HQ File :01/82/050/00509/AM10/	RLA File :09/24/040/00176/AM10/	Lic.No/Date:0910039095 28.08.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/93/2009-PI-III dated 15.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Chloro-2,3-Dihydro-1(Piperidin-4yl)1H-Benzimidazol-2-one	1 Kg.	1.	Methyl Acrylate	2.16 kg
		2.	Sodium Methoxide	0.85 kg
		3.	Methanol	1.31 kg
		4.	Chloroform	1.16 kg
		5.	Ethyl Chloroformate	1.04 kg
		6.	Toluene	1.70 kg
		7.	Raney Nickel	0.015 kg
		8.	2,5-Dichloro nitro-Benzene	1.21 kg
		9.	Carbon	0.031 kg

RA concerned may take further necessary action as per above decision of NC.

52	Case No.:14/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00511/AM10/	RLA File :09/24/040/00168/AM10/	Lic.No/Date:0910039133 28.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

53	Case No.:15/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00512/AM10/	RLA File :09/24/040/00171/AM10/	Lic.No/Date:0910039134 28.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

54	Case No.:16/24/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00513/AM10/	RLA File :09/24/040/00200/AM10/	Lic.No/Date:0910039135 28.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

55	Case No.:19/24/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Biotechnology.			

56	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

57	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:23.02.2010

Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.

58	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

59	Case No.:30/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00527/AM10/	RLA File :09/24/040/00206/AM10/	Lic.No/Date:0910039224 01.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

60	Case No.:32/24/82-ALC4/2009	Party Name:UNI SANKYO LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00529/AM10/	RLA File :09/24/040/00190/AM10/	Lic.No/Date:0910039228 01.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

61	Case No.:33/24/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00530/AM10/	RLA File :05/23/040/00019/AM10/	Lic.No/Date:0510248771 02.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

62	Case No.:11/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00736/AM10/	RLA File :22/24/040/00026/AM10/	Lic.No/Date:2210009216 09.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

63	Case No.:10/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00735/AM10/	RLA File :22/24/040/00024/AM10/	Lic.No/Date:2210009249 10.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

64	Case No.:4/26/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00536/AM10/	RLA File :03/94/040/00486/AM10/	Lic.No/Date:0310536937 10.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

65	Case No.:7/26/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00539/AM10/	RLA File :03/94/040/00383/AM10/	Lic.No/Date:0310537073 10.09.2009	Defer Date:23.02.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/210/2009-PI-(Norms) dated 20.01.2010, decided to call for the following information from the firm. 1. Percentage of yield on molecular basis for the entire manufacturing process. 2. The consumption Coefficients claimed by the firm does not match with stoichiometric balance furnished by the firm. The same may be furnished. 3. Copy of Drug Manufacturing Licence. Accordingly, case was deferred for 23.02.2010.			

66	Case No.:9/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00734/AM10/	RLA File :22/24/040/00023/AM10/	Lic.No/Date:2210009248 10.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

67	Case No.:9/26/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00541/AM10/	RLA File :03/95/040/00346/AM10/	Lic.No/Date:0310537187 11.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

68	Case No.:5/27/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00547/AM10/	RLA File :03/95/040/00348/AM10/	Lic.No/Date:0310537606 14.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

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69	Case No.:7/27/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00549/AM10/	RLA File :03/95/040/00362/AM10/	Lic.No/Date:0310537610 14.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

70	Case No.:11/27/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00553/AM10/	RLA File :03/94/040/00493/AM10/	Lic.No/Date:0310537793 15.09.2009	Defer Date:23.02.2010
	Decision :Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals, decided to call for the bifurcated quantity of import items export item wise from the firm. Accordingly, case was deferred for 23.02.2010.			

71

Case No.:16/27/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00558/AM10/	RLA File :09/24/040/00021/AM10/	Lic.No/Date:0910039327 16.09.2009		
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/108/2007-PI-III dated 30.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-O-Trityl-2,3-Anhydro Thymidine	1 Kg.	1.	B-Thymidine	0.6263 kg
RA concerned may take further necessary action as per above decision of NC.				

72

Case No.:41/34/82-ALC4/2009	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status: Case Approved	
HQ File :01/82/050/00686/AM10/	RLA File :03/94/040/00448/AM10/	Lic.No/Date:0310538062 16.09.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 27/08 meeting held on 17.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,6 Lutidine	1 Kg.	1.	Pyridine Base M	4.75 kg
RA concerned may take further necessary action as per above decision of NC.				

73

Case No.:9/27/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00551/AM10/	RLA File :08/24/040/00152/AM10/	Lic.No/Date:0810082955 16.09.2009		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting decided to ratify norms as per details below or as applied by firm whichever is lower.				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metoprolol Succinate Prolonged Release Tablet 23.75 mg	1 No.	1.	Metoprolol Succinate PH. EUR	24.225 mg
Metoprolol Succinate Prolonged Release Tablet 47.50 mg	1 No.	1.	Metoprolol Succinate PH. EUR	48.45 mg
Metoprolol Succinate Prolonged Release Tablet 95.00 mg	1 No.	1.	Metoprolol Succinate PH. EUR	96.9 mg
Metoprolol Succinate Prolonged Release Tablet 190.000 mg	1 No.	1.	Metoprolol Succinate PH. EUR	193.8 mg
RA concerned may take further necessary action as per above decision of NC.				

74

Case No.:37/34/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00682/AM10/	RLA File :34/24/040/00098/AM10/	Lic.No/Date:3410025107 17.09.2009		
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/23/2007-PI-III dated 18.04.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Azithromycin Crude	1 kg.	1.	Erythromycin Base	1.75 KGA
		2.	Hydroxilamine Hcl	0.91 kg
		3.	Methanol	2.72 kg
		4.	Methane Sulfonyl Chloride	0.72 kg
		5.	Acetone	6.45 kg
		6.	Ethyl Alcohol	2.81 kg
		7.	5% Pladium on Carbon	1.00 gm
RA concerned may take further necessary action as per above decision of NC.				

75

Case No.:2/28/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00562/AM10/	RLA File :03/94/040/00465/AM10/	Lic.No/Date:0310538431 18.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/16/2008-PI-III dated 17.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clobetasol 17-Propionate BP/USP	1 Kg.	1.	Betamethasone BP	1.04 kg
RA concerned may take further necessary action as per above decision of NC.				

76	Case No.:3/28/82-ALC4/2009	Party Name:STERLING BIOTECH LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00563/AM10/	RLA File :34/24/040/00082/AM10/	Lic.No/Date:3410025128 18.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

77	Case No.:4/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00564/AM10/	RLA File :05/24/040/00307/AM10/	Lic.No/Date:0510249607 18.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

78	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

79	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

80	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

81

Case No.:10/28/82-ALC4/2009	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00570/AM10/	RLA File :05/24/040/00323/AM10/	Lic.No/Date:0510249947 24.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (P.C. Division) vide their O.M. No.46011/75/2007-PC.II dated 14.12.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Powerplast Resorcinol	1 Kg.	1.	Resorcinol	1.003 kg
Formaldehyde/Modified		2.	Phenol	0.098 kg
resorcinolFormaldehyde Resins		3.	Maleic/Fumaric	0.002 kg
RA concerned may take further necessary action as per above decision of NC.				

82	Case No.:4/34/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00649/AM10/	RLA File :09/24/040/00234/AM10/	Lic.No/Date:0910039412 25.09.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 kg	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Eno Carbon	51.66 gm
		4.	Aluminium Canisters	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

83	Case No.:6/34/82-ALC4/2009	Party Name:STAR ORECHEM INTERNATIONAL PVT. LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00651/AM10/	RLA File :50/24/040/00004/AM10/	Lic.No/Date:5010000149 25.09.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

84

Case No.:1/30/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred	
HQ File :01/82/050/00602/AM10/	RLA File :05/24/040/00330/AM10/	Lic.No/Date:0510250359 06.10.2009	Defer Date:23.02.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 kg	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:4/30/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00605/AM10/	RLA File :03/94/040/00572/AM10/	Lic.No/Date:0310540823 08.10.2009	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bifonazole Micronised	1 kg	1.	Bifonazole	Net to Net

RA concerned may take further necessary action as per above decision of NC.

86	Case No.:5/30/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00606/AM10/	RLA File :07/24/040/00243/AM10/	Lic.No/Date:0710067496 09.10.2009	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms as per SION A-412 with 2% wastage or as applied by firm whichever is lower.			
	RA concerned may take further necessary action as per above decision of NC.			

87

Case No.:7/34/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status: Case Approved	
HQ File :01/82/050/00652/AM10/	RLA File :34/24/040/00108/AM10/	Lic.No/Date:3410025329 09.10.2009		
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/23/2007-PI-III dated 20.01.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Step 3 (AZA Erythromycin)	1 Kg.	1.	Erythromycin Base	1.86 kg
		2.	Acetone	1.27 kg
		3.	Ethyl Alcohol	3.00 ltr.
		4.	Hydroxylamine Hcl	0.97 kg
		5.	Methane Sulfonyl Chloride	0.69 kg
		6.	Methanol	1.09 kg
		7.	Platinum Catalyst with base of activated carbon (5% Platinum on carbon)	1.00 gm
RA concerned may take further necessary action as per above decision of NC.				

88	Case No.:8/30/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00609/AM10/	RLA File :03/94/040/00577/AM10/	Lic.No/Date:0310541231 09.10.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Ministry of E&F.			

89	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

90	Case No.:12/30/82-ALC4/2009	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00613/AM10/	RLA File :09/24/040/00275/AM10/	Lic.No/Date:0910039557 13.10.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

91	Case No.:5/32/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00619/AM10/	RLA File :09/71/040/00080/AM10/	Lic.No/Date:0910039588 14.10.2009	Defer Date:23.02.2010
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 23.02.2010.			

92

Case No.:6/32/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00620/AM10/	RLA File :09/24/040/00238/AM10/	Lic.No/Date:0910039589 14.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/73/2009-PI-III dated 25.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin	1 kg	1.	Cyclohexane-1,1-Diacetic Acid monoamide (CDAM)	2.366 kg
		2.	Acetone	3.50 kg
RA concerned may take further necessary action as per above decision of NC.				

93	Case No.:2/32/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00616/AM10/	RLA File :08/24/040/00173/AM10/	Lic.No/Date:0810083616 15.10.2009	
	Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O.			

No.35011/73/2007-PI-III dated 14.08.2007 alongwith enclosures and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benzonatate 100 mg Capsules	1 Million	1.	Benzonate	102 kg
		2.	Gelatin NF	168 kg
		3.	Glycerin USP	24 kg
		4.	Noncrystallizing Sorbitol Solution NF	72 kg
		5.	Triethyl Nitrate NF	75 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	33 MM White PP Screw Cap	-do-
Benzonatate 200 mg Capsules	1 million	1.	Benzonate	204 kg
		2.	Gelatin NF	231 kg
		3.	Glycerin USP	33 kg
		4.	Noncrystallizing Sorbitol Solution NF	99 kg
		5.	Triethyl Nitrate NF	75 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	33 MM White PP Screw Cap	-do-

RA concerned may take further necessary action as per above decision of NC.

94	Case No.:3/32/82-ALC4/2009	Party Name:AICO LABORATORIES INDIA LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00617/AM10/	RLA File :08/24/040/00176/AM10/	Lic.No/Date:0810083625 15.10.2009	Defer Date:23.02.2010
	Decision :Committee decided to defer case for 23.02.2010 for comments of Department of Pharmaceuticals.			

95	Case No.:14/32/82-ALC4/2009	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00628/AM10/	RLA File :07/24/040/00246/AM10/	Lic.No/Date:0710067616 16.10.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

96	Case No.:8/32/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
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HQ File :01/82/050/00622/AM10/	RLA File :09/70/040/00001/AM10/	Lic.No/Date:0910039638 16.10.2009	Defer Date:23.02.2010
Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

97	Case No.:9/32/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00623/AM10/	RLA File :03/94/040/00580/AM10/	Lic.No/Date:0310541570 23.10.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Ministry of E&F.			

98

Case No.:11/34/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00656/AM10/	RLA File :09/24/040/00279/AM10/	Lic.No/Date:0910039766 29.10.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/225/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
Doxofylline	1kg.	1.	Theophylline	1.17kg
		2.	Chloro acetaldehyde dimethyl acetal	0.81kg
		3.	Potassium carbonate	0.89kg
		4.	Methanol	0.63kg
		5.	Dimethyl formamide	0.56kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

99	Case No.:17/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
	HQ File :01/82/050/00662/AM10/	RLA File :05/24/040/00288/AM10/	Lic.No/Date:0510251718 29.10.2009		
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/184/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
	Export product	Export Qty.	Sl. No.	Import items	Qty. allowed
	Bacampicillin Hcl	1kg.	1.	Pencillin G Potassium	2.791 BOU
			2.	1-Chlorethyl Epherylthyl Carbonate	0.8575 kg

		3.	D-Alpha Phenyl Glycin Base	0.7045 kg
		4.	Ethyl Aceto Acetate	0.687 kg
		5.	Enzyme	1.45 gm
		6.	Ethyl Acetate	3.98 kg
		7.	Iso propyl Alcohol	0.32 kg
		8.	Methylene Chloride	1.968 kg
		9.	Methyl Acetoacetate	0.636 kg
		10.	N,N-Dimethylacetamide	2.84 kg
		11.	N-Butyl Acetate	2.00 kg
		12.	Pivaloyl Chloride	0.55 kg
		13.	Triethyl Amine	0.036 kg
	RA concerned may take further necessary action as per above decision of Norms Committee.			

100	Case No.:3/34/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00648/AM10/	RLA File :09/24/040/00283/AM10/	Lic.No/Date:0910039765 29.10.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

101	Case No.:18/34/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00663/AM10/	RLA File :34/24/040/00120/AM10/	Lic.No/Date:3410025485 30.10.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

102	Case No.:19/34/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00664/AM10/	RLA File :34/24/040/00118/AM10/	Lic.No/Date:3410025488 30.10.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

103	Case No.:20/34/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00665/AM10/	RLA File :31/24/040/00145/AM10/	Lic.No/Date:3110040425 30.10.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/315/2000-Ch.III dated 15.11.2004 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Trigonox-EHP W50 bis (2-ethylhexyl) peroxydicarbonate (50%)	1 kg.	1.	2-Ethyl hexyl chloroformae (2-EHCF)	0.583 kg
		2.	Polyvinyl Alcohol	0.30 kg
		3.	Anti-foaming agent (Dequest)	0.005 kg
		4.	CONTAINER HDPE 30 LTR. LOOSE, WITH 2 LABELS 30 LTR, CR CANS, FROM HDPE, NATURAL, WITH K 60 OPENING AND RED K29 SCREW CAP, 6 PIECES IN PLASTIC BAG, INCLUDING CAPS	As per packing policy
		5.	Screwcap K60 with Pregasket	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

104	Case No.:21/34/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00666/AM10/	RLA File :03/94/040/00612/AM10/	Lic.No/Date:0310543424 30.10.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

105	Case No.:22/34/82-ALC4/2009	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00667/AM10/	RLA File :03/95/040/00470/AM10/	Lic.No/Date:0310543476 30.10.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

106	Case No.:23/34/82-ALC4/2009	Party Name:AARTI DRUGS LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
	HQ File :01/82/050/00668/AM10/	RLA File :03/94/040/00585/AM10/	Lic.No/Date:0310543554 03.11.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/260/2008-PI-III dated 23.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Aceclofenac	1 Kg.	1.	Dichlofenac Sodium	1.11 kg
			2.	M.C.A.	0.92 kg
			3.	10% PD/Carbon	0.07 kg

		4.	Methylene Dichloride	1.00 kg
		5.	Xylene	0.40 kg
		6.	D.M.F.	1.00 kg
		7.	Methanol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

107

Case No.:24/34/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00669/AM10/	RLA File :03/95/040/00410/AM10/	Lic.No/Date:0310543654 03.11.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 03.11.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Glycol	1 Kg.	1.	Denatured Ethyl Alcohol	0.350 kg
Monoethyl Ether		2.	Ethylene Oxide	0.670 kg
RA concerned may take further necessary action as per above decision of NC.				

108	Case No.:25/34/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00670/AM10/	RLA File :31/24/040/00132/AM10/	Lic.No/Date:3110040444 04.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

109	Case No.:26/34/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00671/AM10/	RLA File :52/24/040/00017/AM10/	Lic.No/Date:5210028666 04.11.2009	Deferred Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.			

110	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

111	Case No.:28/34/82-ALC4/2009		Party Name:RA CHEM PHARMA LIMITED		Meet No/Date:44/82-ALC4/2009	Status:Case
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			27.01.2010	Approved
HQ File :01/82/050/00673/AM10/	RLA File :09/24/040/00311/AM10/		Lic.No/Date:0910039805 05.11.2009	
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 49/82 meeting held on 24.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2,3 Dichloro Benzoyl Cyanide	1 Kg.	1.	2,3 Dichloro Benzoyl Chloride	1.50 kg
RA concerned may take further necessary action as per above decision of NC.				

112	Case No.:29/34/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00674/AM10/	RLA File :05/24/040/00352/AM10/	Lic.No/Date:0510251928 05.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

113

Case No.:30/34/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00675/AM10/	RLA File :09/24/040/00304/AM10/	Lic.No/Date:0910039821 05.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/73/2009-PI-III dated 25.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin	1 kg	1.	Cyclohexane-1,1-Diacetic Acid monoamide (CDAM)	2.366 kg
		2.	Acetone	3.50 kg
RA concerned may take further necessary action as per above decision of NC.				

114	Case No.:31/34/82-ALC4/2009	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00676/AM10/	RLA File :03/95/040/00096/AM10/	Lic.No/Date:0310544100 05.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

115	Case No.:32/34/82-ALC4/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00677/AM10/	RLA File :03/95/040/00286/AM10/	Lic.No/Date:0310544168 05.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC (PC Div.).			

116	Case No.:33/34/82-ALC4/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00678/AM10/	RLA File :03/95/040/00285/AM10/	Lic.No/Date:0310544171 05.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC (PC Div.).			

117	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

118	Case No.:35/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00680/AM10/	RLA File :05/24/040/00337/AM10/	Lic.No/Date:0510252006 06.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

119	Case No.:36/34/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved																						
	HQ File :01/82/050/00681/AM10/	RLA File :09/24/040/00273/AM10/	Lic.No/Date:0910039854 06.11.2009																							
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/332/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																										
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="5">Methyl Chloromethylphenyl-3-Methoxy-2-Acrylate</td><td rowspan="5">2-2-1 Kg.</td><td>1.</td><td>3-Isochromanone</td><td>0.957 kg</td></tr><tr><td>2.</td><td>O-Xylene</td><td>1.04 kg</td></tr><tr><td>3.</td><td>Sodium Methoxide Powder</td><td>0.416 kg</td></tr><tr><td>4.</td><td>N-Methylformanilolde</td><td>0.083 kg</td></tr><tr><td>5.</td><td>Methanol</td><td>2.31 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl Chloromethylphenyl-3-Methoxy-2-Acrylate	2-2-1 Kg.	1.	3-Isochromanone	0.957 kg	2.	O-Xylene	1.04 kg	3.	Sodium Methoxide Powder	0.416 kg	4.	N-Methylformanilolde	0.083 kg	5.	Methanol	2.31 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																						
Methyl Chloromethylphenyl-3-Methoxy-2-Acrylate	2-2-1 Kg.	1.	3-Isochromanone	0.957 kg																						
		2.	O-Xylene	1.04 kg																						
		3.	Sodium Methoxide Powder	0.416 kg																						
		4.	N-Methylformanilolde	0.083 kg																						
		5.	Methanol	2.31 kg																						

		6.	Methyl Formate	0.543 kg
RA concerned may take further necessary action as per above decision of NC.				

120	Case No.:44/34/82-ALC4/2009	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00689/AM10/	RLA File :03/94/040/00556/AM10/	Lic.No/Date:0310544608 09.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

121	Case No.:45/34/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00690/AM10/	RLA File :03/95/040/00486/AM10/	Lic.No/Date:0310544624 09.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

122	Case No.:1/36/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00726/AM10/	RLA File :03/95/040/00452/AM10/	Lic.No/Date:0310545424 13.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/05/2007-PC.II dated 09.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Polyethylene Glycol 1500 (PEG 1500)	1 MT.	1.	Polyethylene Glycol 400
			2.	Ethylene Oxide
RA concerned may take further necessary action as per above decision of NC.				

123	Case No.:2/36/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00727/AM10/	RLA File :03/95/040/00485/AM10/	Lic.No/Date:0310545426 13.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

124	Case No.:3/36/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00728/AM10/	RLA File :09/24/040/00251/AM10/	Lic.No/Date:0910039939	

13.11.2009

Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 22/82 meeting held on 26.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Drotaverine Hcl	1 Kg.	1.	Ortho Diethoxy Benzene	1.86 kg
		2.	Isopropyl alcohol	1.63 kg
		3.	Sodium Cyanide	0.48 kg
		4.	Para formaldehyde	0.30 kg
		5.	Methanol	3.20 kg

RA concerned may take further necessary action as per above decision of NC.

125

Case No.:4/36/82-ALC4/2009	Party Name:APEX DRUGS & INTERMEDIATES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00729/AM10/	RLA File :09/70/040/00125/AM10/	Lic.No/Date:0910039940 13.11.2009		
Decision : Committee considered case as per agenda for ratification of norms and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R-CIS)-1,1-Dimethyl Ethyl-6-(2[2-(4-Fluorophenyl)-5-(1,Methylethyl)-3-Phenyl-4[(Phenylamino)]Carbonyl]-1H-Pyrrol-1-yl)Ethyl-2,2-Dimethyl-1,3-Dioxan-4-Acetate	1.003 kg
RA concerned may take further necessary action as per above decision of NC.				

126	Case No.:13/36/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00738/AM10/	RLA File :03/94/040/00684/AM10/	Lic.No/Date:0310545824 16.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

127	Case No.:5/36/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00730/AM10/	RLA File :07/24/040/00311/AM10/	Lic.No/Date:0710068304 16.11.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	1.632 mg
Paracetamol 450 mg + Caffeine 45 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Quiolin Yellow Lake	4.56 mg
		3.	Colour Quilolin Yellow WS	2.43 mg
Paracetamol 450 mg + Caffeine 50 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	Do not tally with master batch formula and hence not allowed
Paracetamol 450 mg + Caffeine 45 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Green Appble Deep F 1569	2.00 mg

RA concerned may take further necessary action as per above decision of NC.

128	Case No.:6/36/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00731/AM10/	RLA File :05/24/040/00363/AM10/	Lic.No/Date:0510252688 16.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

129	Case No.:12/36/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status: Case Deferred
	HQ File :01/82/050/00737/AM10/	RLA File :04/24/040/00193/AM10/	Lic.No/Date:0410109462 17.11.2009	Defer Date:23.02.2010
	Decision :Committee decided to defer case for 23.02.2010 for comments of Department of Pharmaceuticals.			

130	Case No.:14/36/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00739/AM10/	RLA File :03/94/040/00571/AM10/	Lic.No/Date:0310545944 17.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

131	Case No.:15/36/82-ALC4/2009	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00740/AM10/	RLA File :03/94/040/00620/AM10/	Lic.No/Date:0310545949 17.11.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

132	Case No.:16/36/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved														
	HQ File :01/82/050/00741/AM10/	RLA File :07/24/040/00307/AM10/	Lic.No/Date:0710068319 17.11.2009															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clindamycin Capsules 150 mg</td><td>1 No.</td><td>1.</td><td>Clindamycin Hcl BP</td><td>173.53 mg</td></tr> <tr> <td>Clindamycin Capsules 300 mg</td><td>1 No.</td><td>1.</td><td>Clindamycin Hcl BP</td><td>347.06 mg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg	Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl BP
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg														
Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl BP	347.06 mg														

133	Case No.:17/36/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00742/AM10/	RLA File :03/95/040/00512/AM10/	Lic.No/Date:0310546022 17.11.2009	Defer Date:23.02.2010
	Decision : : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

134	Case No.:18/36/82-ALC4/2009	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00743/AM10/	RLA File :03/95/040/00441/AM10/	Lic.No/Date:0310546039 17.11.2009	Defer Date:23.02.2010
	Decision : : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

135	Case No.:1/40/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00816/AM10/	RLA File :52/24/040/00023/AM10/	Lic.No/Date:5210029109 15.12.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Department of C&PC.			

136	Case No.:3/40/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00818/AM10/	RLA File :31/24/040/00180/AM10/	Lic.No/Date:3110041089 15.12.2009	Defer Date:23.02.2010
	Decision : : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

137	Case No.:11/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00826/AM10/	RLA File :05/24/040/00406/AM10/	Lic.No/Date:0510254670 16.12.2009	Defer Date:23.02.2010
	Decision : : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

138	Case No.:12/40/82-ALC4/2009	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00827/AM10/	RLA File :34/24/040/00076/AM09/	Lic.No/Date:3410025891 16.12.2009	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/131/2007-PI-III dated 13.05.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	Betamethasone Valerate BP/USP	1 Kg.	1.	Betamethasone BP/USP
Qty. allowed				
0.915 kg				
RA concerned may take further necessary action as per above decision of NC.				

139	Case No.:13/40/82-ALC4/2009	Party Name:ANUH PHARMA LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00828/AM10/	RLA File :03/94/040/00545/AM10/	Lic.No/Date:0310551165 16.12.2009	Defer Date:23.02.2010
	Decision : : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

140	Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:23.02.2010
	Decision : : Committee decided to defer case for 23.02.2010 for comments of DC(MSME).			

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141	Case No.:2/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Rejected
	HQ File :01/82/050/00817/AM10/	RLA File :03/94/040/00724/AM10/	Lic.No/Date:0310551052 16.12.2009	
	Decision :Committee considered case as per agenda and observed that the firm has given the description of import item to read as Tert-Butyl-4(5-Aminopyridin-2 YD)6- Dimethyl Piperzine 1 Carboxylate (Purity not less than 90%) which covers the purity of export product i.e. 98% and hence no manufacturing activity is involved. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

142	Case No.:4/40/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00819/AM10/	RLA File :09/24/040/00257/AM10/	Lic.No/Date:0910040253 16.12.2009	Defer Date:23.02.2010
	Decision : : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

143	Case No.:5/40/82-ALC4/2009	Party Name:VETINDIA PHARMACEUTICALS LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved									
	HQ File :01/82/050/00820/AM10/	RLA File :09/24/040/00285/AM10/	Lic.No/Date:0910040259 16.12.2009										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 36/82 meeting held on 02.12.2008 and in consultation with technical authority present, in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Albendazole Bolus 2.5 gm, Veterinary Grade</td><td>1 Kg</td><td>1.</td><td>Albendazole</td><td>2.55 gm/bolus of 2.5 gm.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Albendazole Bolus 2.5 gm, Veterinary Grade	1 Kg	1.	Albendazole
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Albendazole Bolus 2.5 gm, Veterinary Grade	1 Kg	1.	Albendazole	2.55 gm/bolus of 2.5 gm.									

144	Case No.:6/40/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00821/AM10/	RLA File :09/24/040/00278/AM10/	Lic.No/Date:0910040260 16.12.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

145	Case No.:7/40/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
	HQ File :01/82/050/00822/AM10/	RLA File :09/24/040/00371/AM10/	Lic.No/Date:0910040263 16.12.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/243/2008-PI-III dated 24.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-(2,3-Dichlorophenyl) Methylene Hydrazine Carboximidamide	1 Kg.	1.	2,3-Dichloro Benzoyl Chloride	2.045 kg
		2.	Amino Guanidine Bicarbonate	1.06 kg
		3.	Cuprous Cyanide	1.09 kg
		4.	Hexane	2.03 kg
		5.	Ortho Dichloro Benzene	Not a raw material. Hence not allowed

RA concerned may take further necessary action as per above decision of NC.

146	Case No.:8/40/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved														
	HQ File :01/82/050/00823/AM10/	RLA File :09/24/040/00380/AM10/	Lic.No/Date:0910040264 16.12.2009															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/196/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Meropenem for Inj. USP 1000 mg</td><td>1 No.</td><td>1.</td><td>Meropenem Buffered Sterile USP</td><td>1.2927 gm/ 1 gm Vial</td></tr> <tr> <td>Meropenem for Inj. USP 500 mg</td><td>1 No.</td><td>1.</td><td>Meropenem Buffered Sterile USP</td><td>646.4 mg/ 500 mg vial</td></tr> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Meropenem for Inj. USP 1000 mg	1 No.	1.	Meropenem Buffered Sterile USP	1.2927 gm/ 1 gm Vial	Meropenem for Inj. USP 500 mg	1 No.	1.	Meropenem Buffered Sterile USP	646.4 mg/ 500 mg vial		
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Meropenem for Inj. USP 1000 mg	1 No.	1.	Meropenem Buffered Sterile USP	1.2927 gm/ 1 gm Vial														
Meropenem for Inj. USP 500 mg	1 No.	1.	Meropenem Buffered Sterile USP	646.4 mg/ 500 mg vial														
	RA concerned may take further necessary action as per above decision of NC.																	

147	Case No.:9/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00824/AM10/	RLA File :05/24/040/00404/AM10/	Lic.No/Date:0510254651 16.12.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

148	Case No.:15/40/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00830/AM10/	RLA File :09/24/040/00370/AM10/	Lic.No/Date:0910040319 17.12.2009	Defer Date:23.02.2010

Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.

149	Case No.:16/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00831/AM10/	RLA File :09/24/040/00384/AM10/	Lic.No/Date:0910040330 17.12.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

150	Case No.:17/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00832/AM10/	RLA File :09/24/040/00382/AM10/	Lic.No/Date:0910040331 17.12.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

151

Case No.:18/40/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00833/AM10/	RLA File :03/95/040/00594/AM10/	Lic.No/Date:0310551345 17.12.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 12/10 meeting held on 16.06.2009 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg.	1.	Artemisinin	1.50 kg
		2.	Sodium Borohydride	0.188 kg
RA concerned may take further necessary action as per above decision of NC.				

152	Case No.:19/40/82-ALC4/2009	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00834/AM10/	RLA File :03/95/040/00101/AM10/	Lic.No/Date:0310551379 17.12.2009	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

153	Case No.:20/40/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00835/AM10/	RLA File :08/24/040/00247/AM10/	Lic.No/Date:0810085026 17.12.2009	Defer Date:23.02.2010

Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.

154

Case No.:1/44/82-ALC4/2009	Party Name:WOCKHARDT LIMITED		Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved
HQ File :01/82/050/00886/AM10/	RLA File :03/95/040/00671/AM10/		Lic.No/Date:0310554869 12.01.2010	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 23.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns	1.01 kg
RA concerned may take further necessary action as per above decision of NC.				

155

Case No.:2/44/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Approved	
HQ File :01/82/050/00887/AM10/	RLA File :31/24/040/00209/AM10/	Lic.No/Date:3110041453 12.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006/Ch.II dated 12.09.2006, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg
		2.	Ammonia Anhydrous	0.217 kg
		3.	Morpholine Catalyst	Not Allowed as no details furnished
RA concerned may take further necessary action as per above decision of NC.				

156	Case No.:3/44/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:44/82-ALC4/2009	Status:Case
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		27.01.2010	Approved	
HQ File :01/82/050/00888/AM10/	RLA File :08/24/040/00257/AM10/	Lic.No/Date:0810085723 13.01.2010		
Decision : Committee considered case as per agenda and taking quo from written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/158/2009-PI-(Norms) dated 07.01.2010 alongwith the annexure, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Atorvastatin Calcium	1 Kg.	1.	(4R,CIS) 1,1-Dimethylethyl-6 Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate	0.721 kg
		2.	Tetrahydrofuran	0.694 kg
		3.	Iso Propyl Alcohol	2.786 kg
		4.	Toluene	2.684 kg
		5.	Methyl Isobutryl Acetate	0.799 kg
RA concerned may take further necessary action as per above decision of NC.				

157	Case No.:4/44/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00889/AM10/	RLA File :03/95/040/00601/AM10/	Lic.No/Date:0310555001 13.01.2010	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

158	Case No.:5/44/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00890/AM10/	RLA File :03/94/040/00809/AM10/	Lic.No/Date:0310555126 13.01.2010	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

159	Case No.:6/44/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00891/AM10/	RLA File :03/95/040/00683/AM10/	Lic.No/Date:0310555180 13.01.2010	Defer Date:23.02.2010:
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

160	Case No.:7/44/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00892/AM10/	RLA File :52/24/040/00027/AM10/	Lic.No/Date:5210029364	Defer

			13.01.2010	Date:23.02.2010
Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.				

161	Case No.:9/44/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00894/AM10/	RLA File :31/24/040/00130/AM10/	Lic.No/Date:3110041489 13.01.2010	Defer Date:23.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of C&PC.			

162	Case No.:10/44/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00895/AM10/	RLA File :03/95/040/00667/AM10/	Lic.No/Date:0310555381 14.01.2010	Defer Date:21.02.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of Deptt. Of Pharmaceuticals.			

163	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:44/82-ALC4/2009 27.01.2010	Status:Case Deferred
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010	Defer Date:23.10.2010
	Decision : Committee decided to defer case for 23.02.2010 for comments of DC(MSME).			